

क्या शांति प्रसाद जैन के वकील ने यह कहा और उसके ऊपर सरकार की क्या प्रतिक्रिया है। आज सरकार हां कहने जा रही है और सदन को पता ही नहीं चलेगा तो मैं मंत्री महोदय से आश्वासन चाहता हूँ कि सदन की सम्मति लिये बिना शांति प्रसाद जैन के किसी भी प्रस्ताव पर आपको हां नहीं कहनी चाहिए।

MR. SPEAKER: It is a simple question. They want to know if you are aware of it or not.

SHRI RAGHUNATHA REDDY: I shall have to find out the information from the Government Counsel and then only give the information that is asked. Before that I cannot say.

SHRI M. L. SONDHI: His reputation will suffer if he does not say the truth. We are in no hurry for lunch. Democracy, Press and human rights demand of him a proper answer. What is wrong? He is a young man. Procrastination is evil and he should shun it.

SHRI S. M. BANERJEE (Kanpur): He can make a statement later. Let him ascertain it. The House is sitting till 6 O'clock.

MR. SPEAKER: I would like to ask the Minister that he should give a categorical reply: whether he is aware of it or not. That is all.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): He said he is not aware.

श्री शिव नारायण : आप के हुक्म को नहीं मान रहे हैं।

श्री लखन लाल कपूर (किशनगंज) : पूंजीपतियों के साथ सरकार कॉम्प्रॉसी कर रही है। यह अच्छी बात नहीं है।

MR. SPEAKER: Are you aware of it or not?

SHRI RAGHUNATHA REDDY: The question raised is whether a particular type of submission has been made by the council of Shri Shanti Prasad Jain to the court. That is the question. I will have to verify and then answer. (*Interruption*).

SHRI UMANATH: That is not the question.

SEVERAL HON. MEMBERS rose—

SHRI UMANATH: The question is this. S. P. Jain's lawyer had made a submission in the name of the Government. The question is whether Government had made such suggestions as claimed by him. He can say he is not aware of any such suggestion having been made or he can say that he wants notice of the question. That is the reply we want. It is not the other thing.

MR. SPEAKER: If the Minister has not heard it, why should he involve himself like this? If he is not aware of it, he may say he is not aware of it.

SHRI RAGHUNATHA REDDY: When I said I will have to verify that does not mean that I am not at all aware of it, but I will have to verify. (*Interruption*)

13.11 hrs.

PAPERS LAID ON THE TABLE  
KEROSENE (FIXATION OF CEILING  
PRICES) : FOURTH AMENDMENT  
ORDER, 1969

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1969, published in Notification No. G.S.R. 1838 in Gazette of India dated the 1st August, 1969, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-1800/69.*]